

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 13/13 and 14/13 of NC-VI held on 23.08.2012.

Meeting No. 13/13 & 14/13 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 23.08.2012 under the Chairmanship of Sh.S.K.Samal, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh. J.P.Maurya	AIA	MFPI
3	Sh. S.K. Jain	D.O.	DIPP
4	Smt. S. Latha	Dy.DGFT	DGFT
5	Sh.S.K.Panigrahi	E.O	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. As per Para 4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012 ad-hoc norms fixed in this meeting is valid for 24 months

1	221 Case No.:1/5/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00019/AM12/	RLA File :07/24/040/00001/AM12/	Lic.No/Date:0710078557 12.04.2011	Deferred
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from MFPI and directed to remind MFPI to expedite their comments and case may be placed before the committee after four weeks i.e 20.9.201`2			

2	222 Case No.:5/29/85-ALC3/2011	Party Name:AMRUT DISTILLERIES LTD	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00162/AM12/	RLA File :07/24/040/00358/AM12/	Lic.No/Date:0710084590 12.12.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and directed to remind MFPI to expedite their comments and case may be placed before the committee after four weeks i.e 20.9.201`2			

3	223 Case No.:1/21/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00103/AM12/	RLA File :31/83/040/00122/AM12/	Lic.No/Date:3110050451 20.09.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that firm has not been replying to deficiency letter issued by MFPI vide			

The case was considered by the committee as per agenda. The committee noted that firm has not been replying to deficiency letter issued by MFPI vide their letter 12.4.2012 and DGFT letter issued on 9.5.2012 and reminder dated 22.6.2012. The committee decided to provide a last opportunity to the firm to reply in two weeks time, failing which the case will be rejected. The case may be placed before the committee after four weeks i.e 27.9.2012

4	224 Case No.:2/21/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00104/AM12/	RLA File :31/83/040/00121/AM12/	Lic.No/Date:3110050506 22.09.2011	Deferred
	The case was considered by the committee as per agenda.The committee noted that firm has not been replying to deficiency letter issued by MFPI vide their letter 12.4.2012 and DGFT s letter issued on 9.5.2012 and reminder dated 22.6.2012. The committee decided to provide a last opportunity to the firm to reply in two weeks time, failing which the case will be rejected. The case may be placed before the committee after four weeks i.e 27.9.2012			

5	225 Case No.:18/24/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00140/AM12/	RLA File :31/83/040/00166/AM12/	Lic.No/Date:3110051583 22.11.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that firm has not been replying to deficiency letter issued by MFPI vide their letter 12.4.2012 and DGFT s letter issued on 9.5.2012 and reminder dated 22.6.2012. The committee decided to provide a last opportunity to the firm to reply in two weeks time, failing which the case will be rejected. The case may be placed before the committee after four weeks i.e 27.9.2012			

6	226 Case No.:1/25/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00143/AM12/	RLA File :31/83/040/00181/AM12	Lic.No/Date:3110051667 01.12.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that firm has not been replying to deficiency letter issued by MFPI vide their letter 12.4.2012 and DGFT s letter issued on 9.5.2012 and reminder dated 22.6.2012. The committee decided to provide a last opportunity to the firm to reply in two weeks time, failing which the case will be rejected. The case may be placed before the committee after four weeks i.e 27.9.2012			

7	227 Case No.:10/27/85-ALC3/2011	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00154/AM12/	RLA File :31/83/040/00123/AM12/	Lic.No/Date:3110050508 22.09.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted that firm has not been replying to deficiency letter issued by MFPI vide their letter 12.4.2012 and DGFT s letter issued on 9.5.2012 and reminder dated 22.6.2012. The committee decided to provide a last opportunity to the firm to reply in two weeks time, failing which the case will be rejected. The case may be placed before the committee after four weeks i.e 27.9.2012			

8	228 Case No.:9/10/85-ALC3/2011	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00056/AM12/	RLA File :31/83/040/00032/AM12/	Lic.No/Date:3110048826 23.06.2011	Approved
	The case was considered by the committee as per agenda. The case was discussed and committee noted that the case was referred to MSME for their comments as the comment furnished by the department of C&PC in which unit of measurement of export and import items were not uniform. However,			

Comments as the comment furnished by the department of C&P in which unit of measurement of export and import items were not uniform. However committee noted that C&P's comments indicate import qty. in Kg for 1Kg of Polypropylene and Nylon 6 content in the export product. Hence, committee decided to ratify the norms as per the Comments furnished by the C&P vide their O.M No 46011 / 78 /2011-PCII dated 7.9.2011. Committee decided to ratify the norms as under:

Export Item	Qty.	Import Item	Qty.
Plastic Moulding Components – capsules promotional toy made of PP& Nylon	1 Set	Raw material recommended for 1 kg of polypropylene content in the export product (i) Relevant polypropylene granules (ii) Relevant colour / pigments master batch 2. Raw material recommended for 1 kg of Nylon 6 content in the export product (i) Relevant PA 6 / Nylon 6 granules (ii) Relevant colour / pigment master batch.	1.046 kg. 0.004 kg 1.046 kg. 0.004 kg.

RA may take consequential action as per policy / procedure.

9	229 Case No.:7/13/85-ALC3/2011	Party Name:HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and MSME and directed to remind MFPI and MSME to expedite their comments and case may be placed before the committee after four weeks i.e 20.9.2012			

10	230 Case No.:17/24/85-ALC3/2011	Party Name:ARISTO TEXCON PVT.LTD.	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00139/AM12/	RLA File :02/24/040/00114/AM12/	Lic.No/Date:0210167438 13.10.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the office of Textile commissioner vide their letter No. 11/37/2012- Wvg//66 dated 23.5.2012 and found that the unit of measurement of export and import item have no correlation and decided to defer the case. Office of Textile commissioner may be requested to match the unit of measurement of export and import item and indicate the input –output norms accordingly.			

11	231 Case No.:15/2/85-ALC3/2012	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00015/AM13/	RLA File :08/24/040/00268/AM12/	Lic.No/Date:0810108708 10.02.2012	Approved
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their letter No. 17/DGFT/ 2012 dated 8.8.2012 and decided to approve the norms as under:-			
Export Item		Qty.	Import Item	Qty.
Frozen Veg. Spring Roll 300 gms each as per buver order		6300.00kg	Spring Roll	2940.00 kg

	(the net content of the import item Spring Roll Pastry should be 2940 kg)		Pastry	
	RA may take consequential action as per policy / procedure.			

12	232 Case No.:12/21/85-ALC3/2011	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00114/AM12/	RLA File :03/94/040/00478/AM12/	Lic.No/Date:0310651884 06.09.2011	Deferred
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MSME vide their U.O.No 17/4/3/2012-Food dated 31.7.2012. It is not understood how the export product is Imitation Crab Stick whereas import product recommended is Crab Extract, Crab Extract (CME), Crab flavor and crab seasoning which are natural Crab products. Committee decided to defer the case and MSME is requested to examine the matter to establish the co-relation between the export and import item, so that accountability of import item could be ensured. The case may be placed before the committee on 20.9.2012			

13	233	Party Name:BARODA POLYFORM PVT. LTD	Meet No/Date:13/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/162/251/AM12	RLA File :34/24/040/00079/AM12	Lic.No/Date:3410031801 30.09.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as information called for from the firm by the department of C&PC is awaited. Committee directed to remind the firm to furnish the requisite information within 15 days. The case may be placed before the committee after four weeks i.e 20.9. 2012.			

PART-II

1	234 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	The case was considered by the committee as per agenda. The representative of the firm Sh Sandeep Simal (CEO) appeared before the committee and explained the use of inputs Spring Roll Sheet per unit of export product and the process in detail. A copy of information furnished by the firm in meeting has been handed over to the representative of MFPI to furnish their comments. Committee decided to defer the case and directed to place the case before the committee after two weeks i.e 6.9.2012.			

2	235 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
	The case was considered by the committee as per agenda. The representative of the firm Sh Sandeep Simal (CEO) appeared before the committee and explained the use of inputs Spring Roll Sheet per unit of export product and the process in detail. A copy of information furnished by the firm in meeting has been handed over to the representative of MFPI to furnish their comments. Committee decided to defer the case and directed to place the case before the committee after two weeks i.e 6.9.2012.			

	236 Case No.:3/14/85-ALC3/2012	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00092/AM13/	RLA File :07/24/040/00435/AM12/	Lic.No/Date:0710088730 05.06.2012	Approved

3	The case was considered by the committee as per agenda. The committee noted the comments furnished by the DIPP (TSW) vide their letter No Nil dated 23.8.2012 . As per written comments committee decided to ratify the norms as under:-			
	Export Item	Qty.	Import Items.	Qty.*
	Tilting revolving chairs(contact value MB Chair ind sync with B type Arms)	808 Nos.	1.Sun Base 2.Adjustable Arms 3.Tilting Mechanism 4.Gaslift Mechanism 5. Polyester Fabric Mesh	808.00Nos 1616.00 Nos 808.00Nos 808.00Nos 1.02 Sq . mtrs./ Sq.mtrs. content in the export
* Quantities of import items from Sl. No. 1 to4 are allowed on net to net basis with accountability clause. RA may take consequential action as per policy/procedure.				

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237	Party Name:FEATHERLITE PRODUCTS	Meet No/Date:14/85-ALC3/2012	Status:
Case No.:12/14/85-ALC3/2012	PVT. LTD.	23.08.2012	
HQ File :01/85/050/00101/AM13/	RLA File :07/24/040/00422/AM12/	Lic.No/Date:0710088725	Approved
05.06.2012			
The case was considered by the committee as per agenda. The committee noted the comments furnished by the DIPP (TSW) vide their letter No Nil dated 23.8.2012 . As per written comments committee decided to ratify the norms as under:-			
Export Item	Qty.	Import Item	Qty *
Tilting Revolving Chairs (Ergon MB with KTS Mech and imp 3 way Adj Arms)	1210.00Nos.	1.Castors 50X38 CT600/38/F1122	6050Nos.
		2.Arms)Sun Base	1210.00Nos
		3.Adjustable Arms	2420.00Nos
		4.Tilting Mechanism	1210.00Nos
		5.Gaslift Mechanism	1210.00Nos
		6.Chair Back	1210.00Nos
		7.Polyester Fabric/Mech	1.02Sq.Mtrs/Sq. Mtrs content in the export product
* Quantities of import items from Sl. No. 1 to 6 are allowed on net to net basis with accountability clause. RA may take consequential action as per policy/procedure			

5	238 Case No.:4/14/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00093/AM13/	RLA File :03/94/040/00242/AM13/	Lic.No/Date:0310699975 27.06.2012	withdrawn
The case was considered by the committee as per agenda. The committee noted that norms for the cocoa butter with Cocoa Paste(Mass/Liquor) as import item has already been ratified by the norms committee in its meeting No.27/85(case No 19) held on 29.12.2011. As per Para 4.7.1 of Hand book of procedure (vol-1) 2009-14 updated as on 23.08.2010, ad-hoc norms fixedfor the same product is valid for 12 months from the date of ratification. RA may take necessary action accordingly				

6	239 Case No.:5/14/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00094/AM13/	RLA File :03/94/040/00241/AM13/	Lic.No/Date:0310700762 04.07.2012	Withdrawn
	The case was considered by the committee as per agenda. The committee noted that norms for the cocoa butter with Cocoa Paste(Mass/Liquor) as import item been has already ratified by the norms committee in its meeting No.27/85(case No 19) held on 29.12.2011. As per Para 4.7.1 of Hand book of procedure (vol-1) 2009-14 updated as on 23.08.2010 ad-hoc norms fixed which appears to for the same product is valid for 12 months from the date of ratification.			
	RA may take necessary action accordingly			

7	240 Case No.:9/14/85-ALC3/2012	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00098/AM13/	RLA File :03/94/040/00240/AM13/	Lic.No/Date:0310700182 29.06.2012	Withdrawn
	The case was considered by the committee as per agenda. The committee noted that norms for the cocoa butter with Cocoa Paste(Mass/Liquor) as import item been has already ratified by the norms committee in its meeting No.27/85(case No 19) held on 29.12.2011. As per Para 4.7.1 of Hand book of procedure (vol-1) 2009-14 updated as on 23.08.2010 ad-hoc norms fixed which appears to for the same product is valid for 12 months from the date of ratification.			
	RA may take necessary action accordingly			

8	241 Case No.:1/14/85-ALC3/2012	Party Name:MARINE CHEMICALS,	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00090/AM13/	RLA File :10/24/040/00010/AM13/	Lic.No/Date:1010049967 14.06.2012	withdrawn
	The case was considered by the committee as per agenda. The committee noted that norms for the export product " Agar Agar strips / powder grade food / microbiological / Bacteriological /Pharma" against import item Agar Agar strips commercial Grade has already been ratified by the norms committee in its meeting no.7//85 held on 31.5.2012 . As per Para 4.7.1 of Hand book of procedure (vol-1) 2009-14 updated as on 23.08.2010 ad-hoc norms fixed for the same product is valid for 12 months, reckoned from the date of ratification. Committee directed that the case may be taken off the agenda.			
	RA concerned may be informed to take necessary action accordingly			

9	242 Case No.:2/14/85-ALC3/2012	Party Name:MARINE CHEMICALS,	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00091/AM13/	RLA File :10/24/040/00019/AM13/	Lic.No/Date:1010050084 21.06.2012	withdrawn
	The case was considered by the committee as per agenda. The committee noted that norms for the export product “ Agar Agar strips / powder grade food / microbiological / Bacteriological /Pharma” against import item Agar Agar strips commercial Grade has already been ratified by the norms committee in its meeting no.7//85 held on 31.5.2012 . As per Para 4.7.1 of Hand book of procedure (vol-1) 2009-14 updated as on 23.08.2010 ad-hoc norms fixed for the same product is valid for 12 months, reckoned from the date of ratification. Committee directed that the case may be taken off the agenda. RA concerned may be informed to take necessary action accordingly			

10	243 Case No.:8/14/85-ALC3/2012	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00097/AM13/	RLA File :05/23/040/00085/AM13/	Lic.No/Date:0510327363 14.06.2012	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to call for the information from the firm as per the deficiency letter given by the DIPP vide their letter No. nil dated 23.8.2012 as under:- 1 Net weight of export product namely prefabricated Telecom shelter 2. Net weight of each of the imported and indigenous inputs in the next export product , for the purpose of material balancing 3.Detailed calculation for the quantities of raw materials proposed for import supported by size of Telecom shelter and panel thickness.			

11	244 Case No.:10/14/85-ALC3/2012	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00099/AM13/	RLA File :05/23/040/00064/AM13/	Lic.No/Date:0510326268 30.05.2012	Deferred
	The case was considered by the committee as per agenda. MFPI has informed that clarification will be sought from the applicant firm regarding blending ratio of indigenous Tomato Paste and imported Tomato Paste. Committee decided to defer the case and directed to place the case before the committee after four weeks i.e 20.9.2012.			

12	245 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as hard copy of the application is not received and RA concerned may be requested to expedite for hard copy of the application . The case may be placed before the committee after four weeks i.e 20. 9.2012.			

	246 Case No.:13/14/85-ALC3/2012	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
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13	Case No.:15/14/85-ALC3/2012		23.08.2012	
	HQ File :01/85/050/00102/AM13/	RLA File :05/24/040/00125/AM13/	Lic.No/Date:0510329003 06.07.2012	Approved
	The case was considered by the committee as per agenda. The committee after discussion with technical members of MFPI & MSME decided to approve the case as per revised SION E-1 (A) for the export product Assorted confectionery. RA may take consequential action as per policy / procedure			

14	247 Case No.:15/14/85-ALC3/2012	Party Name:K.R. SEAFOODS,	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00104/AM13/	RLA File :24/24/040/00003/AM13/	Lic.No/Date:2410036413 24.05.2012	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case and directed to refer the case to MFPI and MSME Firm may be asked to furnish following information 1. Exact activity / conversion process of import items. The case may be placed before the committee after four weeks i.e 20.9.2012.			

15	248 Case No.:11/5/85-ALC3/2012	Party Name:AMAR AQUATIC CHEMICALS(A UNIT OF AMAR POLYFILS	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00040/AM13/	RLA File :24/24/040/00001/AM13/	Lic.No/Date:2410036109 03.04.2012	Deferred
	The case was considered by the committee as per agenda. The committee noted the reply furnished by the RA Rajkot stating that "Fish scale" is not mentioned in para 4.4.5 of the Hand book of procedure; hence condition stipulated in the said Para was not applicable to this Authorisation. The committee decided to defer the case and directed to remind the firm to expedite their reply.			

16	249 Case No.:6/14/85-ALC3/2012	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00095/AM13/	RLA File :10/24/040/00018/AM13/	Lic.No/Date:1010050064 20.06.2012	Approved
	The case was considered by the committee as per agenda. The committee noted that the comments of Deptt of Biotechnology and of Spices Board have been sought in the matter. It was decided to remind both the agencies to expedite their comments.			

17	250 Case No.:11/14/85-ALC3/2012	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00100/AM13/	RLA File :05/24/040/00109/AM13/	Lic.No/Date:0510328600 29.06.2012	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI & NDRI and decided to remind for expedite their comments. The case may be placed before committee after four weeks i.e 20.9.2012			

18	251 Case No.:7/14/85-ALC3/2012	Party Name:SWATHI EXPORTS	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00096/AM13/	RLA File :07/24/040/00026/AM13/	Lic.No/Date:0710088217 16.05.2012	Deferred
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments awaited from DIPP. The case may be placed before the committee after four weeks i.e 20.9.2012			

19	252	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/0069/AM11/	RLA File :08/24/040/00146/AM11	Lic.No/Date:0810091487 20.08.2010	Deferred
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments awaited from MSME and directed to place the case before committee after two weeks i.e 06.9.2012			

20	253 Case No.:4/29/85-ALC3/2011	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00161/AM12/	RLA File :08/24/040/00207/AM12/	Lic.No/Date:0810106487 12.12.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments awaited from MSME and directed to place the case before committee after two weeks i.e 06.9.2012			

21	254 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:14/85-ALC3/2012 23.08.2012	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and MSME (Food) division and directed to call for the following information from the firm. 1.Details of size and weight of the input and export product 2. Detail working of input on production process of output			

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